

**HIGH COURT OF CHHATTISGARH, BILASPUR**

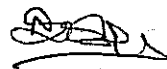
**NOTIFICATION**

No. 1736 / Checker  
III -6-2/2007 (Pt.-I)

Bilaspur, Dated 12.02.2019

In exercise of the powers Conferred under clause (c) of sub-section (1) of Section 260 of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974), the High Court of Chhattisgarh here-by specially empowers Shri Rahul Sharma, JMFC, Rajnandgaon to try in a summary way all or any of the offences specified in the said Section.

**BY ORDER OF HON'BLE THE HIGH COURT**

  
(Neelam Chand Sankhla)  
Registrar General

12.2.2019